

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1005 of 1993

(10)

New Delhi, this the 11th day of March, 1999

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN(J)  
HON'BLE SHRI N.SAHU, MEMBER(A)

1. Smt.Kalawati Widow Shri Naval Singh,
2. Mukesh Kumar s/o Sh.Naval Singh,  
RZ-308, Raj Nagar-II, New Delhi-45. ....Applicants

(By Advocate: Shri V.P.Sharma)

Versus

1. Union of India, through  
the General Manager,  
Western Railway,  
Churchgate, Bombay.
2. The Divisional Railway Manager,  
Western Railway, Jaipur.
3. The Secretary,  
Railway Board, Rail Bhawan,  
New Delhi. .... Respondents

(By Advocate: Shri O.P.Kshatriya)

O R D E R (ORAL)

By Reddy, J.-

Heard Shri V.P.Sharma, learned counsel for the applicant and Shri O.P.Kshatriya, learned counsel for the respondents.

2. This matter relates to the compassionate appointment to the son of the deceased employee, 2nd applicant. Unfortunately in this case the son, who is the second applicant, was minor on the date when his father died i.e. in 1978. At that time, the son was six years old. Under the Railway guidelines, a period of five years can be relaxed in the case of minors. Even after relaxing five years, the applicant cannot be found

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eligible for appointment in the railways. It is well settled that the applicant should be found eligible on the date of death of the employee. In the circumstances, the O.A. fails and accordingly dismissed. No costs.

N. SAHU

( N. SAHU )  
MEMBER(A)

V. RAJAGOPALA REDDY  
( V. RAJAGOPALA REDDY )  
VICE CHAIRMAN(J)

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